

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. IV

Service Tax Appeal No. 85680 of 2019

(Arising out of Order-in-Appeal No. PK/955-956/ME/2018 dated 27.11.2018 passed by the Commissioner of (Appeals-II), CGST & Central Excise, Mumbai)

M/s Mukta Arts Limited

Mukta House,
Behind Whistling Woods Institute,
Goregaon (East), Mumbai-400 078

.... Appellant

Versus

**Commissioner (Appeals-II), CGST &
Central Excise,**

3rd Floor, GST Bhavan, C-24, Sector-E
Bandra Kurla Complex, Bandra (E)
Mumbai-400 051.

.... Respondent

Appearance:

None for the Appellant

Shri Nitin Ranjan, AC (AR), for the Respondent

CORAM:

HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85242 / 2020

Date of Hearing: 18.02.2020

Date of Decision: 18.02.2020

Per: P.K. Choudhary

The appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019, and Discharge Certificate in Form No. SVLDSR-4 was issued on 16.01.2020. Hence, the appellants intend to withdraw the appeal.

2. Learned AR for the Revenue has no objection.
3. Consequently, the appeal is dismissed being withdrawn.

(Dictated and pronounced in open court)

**(P.K. Choudhary)
Member (Judicial)**